

## F. No. 13-44/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-44/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10620 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act, 2005 the information received from **the Registrar**, containing 140 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO

CESTAT, New Delhi Date: 14.09.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

1 4 SEP 2018

# F.No. 33/RTI/Misc/CESTAT/ND/Adman-16 Vol-II Customs Excise & Service Tax Appellate Tribunal West Bolck-2, R.K. Puram, New Delhi-66

Dated: 12/09/2018

Sub:- Information sought under RTI Act 2005-reg.

Reference to CPIO letter No. 13-44/CESTAT/CPIO-ND/VPP/2018 dated 04.07.2018 on the R.T.I. application No. RTI/P-195/10620/18 filed by Sh. R.K. Jain, the requisite parawise information is as under:-

- A. 08 Nos Compliant against Shri S.K. Verma, Assistant Registrar have been received from 01.01.2015 to till date.
- B. Two reference/information have been received from Member (Judicial), CESTAT, Chandigarh.
- C &D. The copies of all Note Sheet consisting of <u>01 to 21</u> pages and the correspondence consisting of <u>01 to 248</u> pages gathered from the file No. 34(10)/compliant/CHD/CESTAT/Admn-16 has already been provided vide File No. 33/RTI/Misc/CESTAT/ND/Admn dated 08.03.2017 on the R.T.I Application No. RTI/P-195/10303/17 dated 10.01.2017. Further Note Sheets consisting of pages <u>22 to 24</u> and correspondence consisting of <u>249 to 385</u> pages available in file No. 34(10)/complaint/CHD/CESTAT/Admn-16.
- E&F. Five complaints have become information with the transfer of Sh. S.K. Verma, Assist Registrar to Kolkata. Three complaints have been forwarded to the Ministry for disciplinary authority/vigilance which are pending.
- G. The details and date of receipt of the complaints/reference at CESTAT Delhi has already been provided by the Registrar vide letter dated 30.06.2018.

Total No. of pages enclosed is <u>140</u>.

The delay in providing the information may please be condoned.

(Bineesh Kumar K.S.) Registrar

Ends: Asabore

To

CPIO/A.R. CESTAT, New Delhi.

9/3/09/18



### Reminder

## F. No. 13-44/ CESTAT/CPIQ-ND/VPP/2018 Customs, Excise and Service TaxoAppellate Tribunal West Block No. 2, R.K. Ruram, New Delhi-110,066

CPIO ID No. 13-44/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R.K. Jain (No. 10620 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act 2005 and CPIO ID No13-44/2018.

The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 03.07.2018 & 12.07.2018 issued to you as deemed CPIO.

You are again requested to please provide the information <u>immediately</u> failing which you will be responsible for any action or penal action imposed by the Ld. Authority under the RTI Act.

CESTAT, New Delhi Date: 09.08.2018

To,

1. DR (Admin)

Copy to:

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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# F. No. 13-44/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-44/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10620 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act, 2005 the information received from SPS to the Hon'ble President & Dy. Registrar/HOO (Office of the Registrar) containing 01+03=03 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

#### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi

Date: 12.07.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Copy to:

DR (Admin) for information (Copy of reply of Dy. Registrar/HOO is enclosed)  $\subset \mathfrak{F}$  .

12/7/18.

SIGN. (DISPATCH CECTION)



# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI

**Q5**.07.2018

SUB:

RTI REPLY TO CPIO ID NO. 13-44/2018

This is with reference to your communication F.No. 13-44/CESTAT/CPIO-ND/VPP/2018 dated 04.07.2018 for furnishing information under RTI Act, 2005, which is as under :

(A)	4 (Four)
(B)	A reference was received from Hon'ble Member (Judicial), Chandigarh, and the same is diarized at serial no. 3302 on 22.09.2016.
(C)-(F)	Do not pertain to the O/o Hon'ble President.
(G)	Four complaints were received and diarized at Sl. No. (i) 3301 on 22.09.2016; (ii) 3313 on 26.09.2016; (iii) 3566 on 19.10.2016; and (iv) 178 on 20.02.2017.

SPS TO HON'BLE PRESIDENT

CPIO

107/18



# Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

<u>Dated</u>: 11.07.2018 CPIO I.D. No. 13-44/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10620/18 dated 30.6.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-44/2018, the relevant information pertaining to Registrar office is as under:

- (A-B) Before digitalisation of Dairy/ Dak Register maintained in Registrar office from April 2017, the entries in the Register were being done manually and they would run to approx. 3000 4000 entries per year. After maximum efforts to trace the relevant information, as sought by the applicant, from these entries, 20 number of complaints have been diarised in Registrar's office from 1.1.2015 till date.
- (C-F) The complaints have been further marked to Asstt. Registrar (Admn.)/ Dy. Registrar (Admn.), as applicable. Hence, further information sought by the applicant may be obtained from Dy. Registrar (Admn.).
- (G) The complaints received against Shri S.K. Verma, Asstt. Registrar has been diarised in Registrar office and forwarded to Admn. as follows:

Diary No.	Dated
3548	06.08.2015
3608	10.08.2015
3627	21.09.2016
3628	21.09.2016
3636	21.09.2016
3637	21.09.2016
3638	21.09.2016
3640	23.09.2016
3641	23.09.2016
3644	23.09.2016
3656	26.09.2016
3667	27.09.2016

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3673	27.09.2016
3674	27.09.2016
3681	27.09.2016
3693	27.09.2016
4507	22.12.2016
766	20.02.2017
776	20.02.2017
829	27.02.2017

Deputy Registrar/ HOO

То

CPIO, CESTAT, New Delhi



### F. No. 13-44/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-44/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10620 dated 30.06.2018) received in this office on 02.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-44/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 17.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

#### Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

o 4.7. PCPIO CESTAT New Delhi Date: 03.07.2018

For Compliance to:

1. SPS to the Hon'ble President/H.O.D.

L PA to the Registrar

2. DR (Admin)

Copy to: (For Information)

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

02/4/17

0.5 JUL 2018
SIGN. (DISPATCH SECTION)

July 1

I.D. No. 13-44/18/CHSTAT

# Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/10620/18

Dated: 30-6-2018

To

Shri V.P.Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi – 110066

	Customs. Excise & Service Tax Po to Appellate Tribunal Mr Rolo	
1,	4 K 0 2 JUL 2000	
0	Web Block No. 2, R.K. Puram. Po21 of Nove Delhi-110066	-,

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the number of complaints received against Shri S.K. Verma, Asst. Registrar from 1-1-2015 till date.
		(B) Please provide the number of references/information received from the Members of the regional benches for action against Shri S.K. Verma, Assistant Registrar.
		(C) Please provide the file numbers in which each of the aforesaid complaints/references as referred to in point (A) and (B) above has been dealt with and provide the number of notesheets and correspondence pages contained in each file.
		(D) Please provide copies of all notesheets and correspondence pages of the files referred to in point (B) and (C)
		(E) Please provide the current status of each of the complaints/references as referred to in point (A) and (B) above.
		(F) Please provide the details of the action taken on each of the above complaints/references
		(G) Please provide details and date of receipt of the aforesaid complaints/references at CESTAT Delhi.
		Note:-Please provide pointwise information/ response for each of above points.

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I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
 A Postal Order No. 44F 014041 for Rs. 10 towards payment of fee is enclosed herewith.
 As per Section 7 of the RTI Act, 2005 information is to be provided within 30

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above

days of the Application.

JΥ